



2026:AHC-LKO:22195

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2628 of 2026

Ankit Sharma

.....Applicant(s)

Versus

The State Of U.P. Thru. Prin. Secy. Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Bheem Sen Verma, Ajay Verma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Ms. Monika Yadav, Advocate has put in appearance by filing Vakalatnama on behalf of the opposite party no.2 and the same is taken on record.

Heard learned counsel for the applicant, learned counsel for the State, Ms. Monika Yadav, learned counsel for the opposite party no.2 and perused the record.

By means of the instant application, the applicant has prayed for quashing of the FIR no. 141/2020, and chargesheet dated-20/07/2020 P.S.-Ashiyanaa, District-Lucknow in case no.1848/2021, State v. Ankit Sharma u/Ss.323,504, 506, IPC, chargesheet.

Learned counsel appearing for the applicant submits that due to some misunderstanding the instant FIR was lodged and thereafter the parties sat together and they have settled their dispute and that too has been reduced in writing as a compromise deed dated 13.02.2025. Adding his arguments, he submits that now the parties have put their all disputes at rest by way of executing compromise deed and thus further criminal proceedings against the present applicants would be a futile exercise and amount to harassment of the applicants.

Adding his arguments, he also submits that this Hon'ble Court vide order dated 07.03.2025 has referred the matter for compromise verification in Application U/S 482 Cr.P.C./528 of B.N.S.S. bearing No. 2110 of 20265 and in compliance of the aforesaid order, both the parties have appeared before the court below and the compromise deed dated 13.02.2025 has been verified in presence of all concerned parties and the order of verification was passed on 27.01.2026 by the learned Additional Chief Judicial Magistrate, (AP), Lucknow. He next added that now the matter has been compromised between the parties, and as such the proceedings of Criminal Case No. 1848 of 2021 (State of U.P. versus Ankit Sharma) arising out of Case Crime No. 0141 of 2020, under Sections 323,504,506 of I.P.C., Police Station-Aashiyana, District - Lucknow may be quashed.

On the other hand, learned counsel for the opposite party no.2 has also supported the version of the applicants and submits that the parties have entered into compromise deed and now there is no dispute in between the parties and thus the criminal proceeding against the applicant may be dropped.

On the other hand, learned AGA appearing for the State has no objection to the contentions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 13.02.2025 and said compromise has been verified on 27.01.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned State versus Ankit Sharma, arising out of aforementioned Case Crime No. 0141 of 2020.

In view of the above, as the applicants and opposite parties have entered into compromise on 13.02.2025 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and**

others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008)9 SCC 677]; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.

Resultantly, proceedings of Case Crime No. 0141 of 2020, under Sections 323,504,506 of I.P.C., Police Station-Aashiyana, District - Lucknow, are hereby **quashed**.

The compromise deed shall be part of this order.

Consequences to follow.

The application is **allowed** accordingly.

(Shree Prakash Singh,J.)

March 30, 2026
AKS